
(2023) 08 SIK CK 0053

In the Sikkim High Court

Case No : Instant Application No. 03 Of 2023 In Arbitration Appeal No. 01 Of 2022

Union Of India

APPELLANT

Vs

M/S M.G. Contractors Pvt. Ltd

RESPONDENT

Date of Decision : 22-08-2023

Acts Referred:

Citation : (2023) 08 SIK CK 0053

Hon'ble Judges : Biswanath Somadder, CJ; Bhaskar Raj Pradhan, J

Bench : Division Bench

Advocate : Sangita Pradhan, Purnima Subba, Natasha Pradhan, Dewen Sharma, Bhaichung Bhutia

Final Decision : Allowed

Judgement

Biswanath Somadder, CJ

This is an application for adjournment taken out on behalf of the respondent in Arbitration Appeal No. 01/2022.

After considering the pleadings as contained in the instant application, we are of the view that purely in the interest of justice, the prayer for adjournment may be allowed.

Let the main matter, being Arbitration Appeal No.01/2022, appear under an appropriate heading on Friday, 15th September, 2023, for further consideration.

The instant application stands allowed accordingly.